

(1897) 11 MAD CK 0007

In the Madras High Court

Reference under Stamp Act

Date of Decision : 15-11-1897

Acts Referred:

Citation : (1898) ILR (Mad) 358

Hon'ble Judges : Subramania Ayyar, J;Shephard, J;Davies, J;Boddam, J

Bench : Full Bench

Judgement

1. In our opinion this is a usufructuary mortgage under which the rents and profits were estimated to satisfy both principal and interest, and accordingly no accounting on either side would become necessary. The case is quite different from that to which the Board refer.